

# 2496

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA,  
ORIGINAL APPLICATION No. 132/2025/EZ  
(I.A No. 78/20205/EZ)

Atanu Borthakur

.... Applicant

Versus

Union of India & Ors

...Respondents

### INDEX

Sl. No	Particulars	Page No
1.	Reply	1-5
2	ANNEXURE A: Copy of minutes of meeting dated 05.04.2025	6-11
5.	ANNEXURE-B: Copy of minutes dated 28.07.2025	12-19
6.	ANNEXURE-C: Copy of the memo dated 16.05.2025	20

FILED BY

*Nivan Raj Sharma*  
2601/2023

Sl. No. 35  
Date 5-11-2026  
2497

X

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
Original Application No. 132/2025/EZ  
(I.A. No. 78/2025/EZ)

Atanu Borthakur

*Applicant*

Versus

Union of India & Ors.

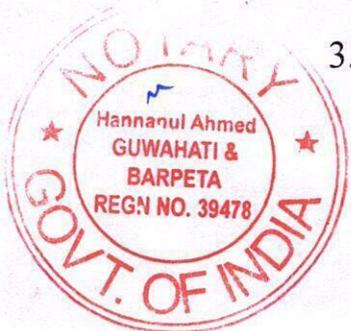
*Respondents*

Humble reply on behalf of  
respondent no. 15.

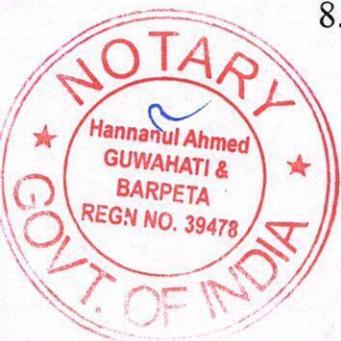
**MOST RESPECTFULLY SHEWETH**

1. That I, Karmadev Brahma, ACS, aged about 50 years, S/o Sarat Chandra Brahma, Resident of Shyamgaon, Rangolikhata, District Kokrajhar, Assam, 783370 presently holding the post of Secretary, BTC, Kokrajhar, Bodofwa Nagar, Assam do hereby solemnly affirm, and state as follows.
2. That rather than give a para wise reply to the averments made in the Original Application, the answering deponent states the following facts to bring on record the true facts that have arisen out of this instant case. Furthermore, the answering deponent specifically and categorically denies each and every allegation levelled against him.
3. That the answering deponent reserves his right to offer further written clarification at a later stage if so sought for by this Hon'ble Tribunal.

Filed by the Respondent no. 15  
through Advocate Niranjan Sharma  
886506642, 5/02/26.



4. That the answering respondent states that in this instant application preferred before this Hon'ble Tribunal, although the State Government has been made a Party, Bodoland Territorial Council (*hereinafter referred to as BTC*) was not arrayed as a respondent party. However, vide order dated 16.10.2025, this Hon'ble Tribunal impleaded BTC as a party and resultantly, BTC has been arrayed as Respondent no.15 in this instant application.
5. That the deponent states that BTC is a self-governing body in the state of Assam which has been formed by way of Constitutional Amendment and finds place in 6<sup>th</sup> Schedule of the Constitution of India.
6. That the respondent states that new government was elected by permanent residents of BTC by way of elections.
7. That the respondent states that this instant application was filed wherein the primary grievance raised was that the mining lease had been granted in the district of Baksa, State of Assam without there being any approved District Survey Report (*hereinafter referred to as DSR*) and as such in the absence of the finally approved DSR for the aforesaid district, the Environmental Clearance (EC) could not have been granted by the SEIAA (Respondent No.5) and mining lease could not have been issued in favor of the private respondents.
8. That the answering deponent states that on 05.04.2025, the meeting of the State Expert Appraisal Committee (SEAC) was held whereby it was observed that after thorough deliberations, examination and evaluation of the reports and material records, the SEAC was pleased to



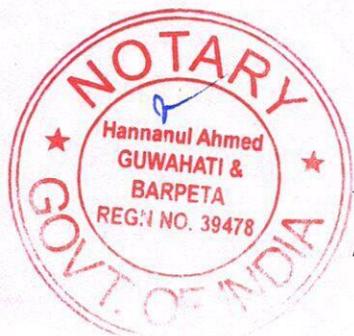
recommend, in principle for approval of the final DSR of Baksa District by the SEIAA subject to compliance of certain stipulations which are required to be complied with prior to submission for final approval for Baksa District.

Copy of the minutes of the meeting held on 05.04.2025 is annexed herewith and marked as **annexure A.**

9. That the deponent further states that in furtherance of the aforesaid directions, on 28.07.2025, another meeting was held for approval of DSR of Mineral Minerals of Baksa District which was duly presided over by the Chairman SEIAA, Assam whereby it was held that after perusal of the observations and recommendations of the SEAC, due discussions and deliberations, **SEIAA had unanimously decided to approve the recommended District Survey Report of Baksa with certain observations.**

Copy of the minutes of the meeting held on 28.07.2025 is annexed herewith and marked as **Annexure B.**

10. That the answering respondent states that furthermore, vide order dated 16.12.2025, this Hon'ble Tribunal was pleased to make an observation that "*in view of the facts and circumstances of the case and precautionary principle embodied in section 20 of the National Green Tribunal Act, 2010, it is directed that no mining may be permitted in the identified areas as per the Notices Inviting Tender and Environmental clearances granted till the next date of hearing*" and as such in compliance of the aforesaid



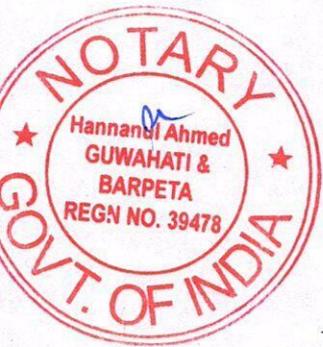
direction, mining activities have been stayed in the districts of Baksa in the State of Assam by the BTC authorities.

11. That the deponent states that in the backdrop of the aforesaid developments, it has come on record that the BTC authorities have duly complied with the provisions of law in as much as the SEIAA, after due process and careful deliberation have duly approved the final DSR with respect to the district of Baksa and as such there is no legal impediment for issuing tender process for mining in the approved sites by following due process of law and as per procedure of law.

12. That the answering deponent states that, furthermore, vide memo no. SEIAA.3921/2024/30/507 dated 16.05.2025 wherein the Final District Survey Report (DSR) was duly considered by the SEIAA on 13.05.2025 for deliberation and discussion. Furthermore, **the SEIAA unanimously decided to approve the District Survey Report of Udalguri, District** with the observations made by the SEAC/SEIAA for due Compliance.

Copy of the memo dated 16.05.2025 is annexed herewith and marked as **Annexure C**.

13. That the deponent states that the BTC authorities have all along complied and acted in accordance with law and have not violated any laws as per the National Green Tribunal Act, 2010 and as such the answering respondent humbly prays before this Hon'ble Tribunal to vacate the stay order forbidding the mining activities in the identified areas of the as per the Notices Inviting Tenders.



2501

✕

14. That this reply is filed bonafide and in the interests of justice.

15. That the statements made in this affidavit in paragraphs 1, 4, 5, 8, 9, 10, 13 are derived from records and paragraphs 2, 3, 6, 7, 11, 12, 14 are made from my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

"I swear that my declaration is true, that it conceals nothing and that no part of it is false, so help me god."

And I sign this affidavit on this 5<sup>th</sup> of February 2026 at Guwahati

Identified by

*Nirvan Raj Sharma*

Advocate

*Karnadev Brahma*  
Deponent

Secretary  
Bodoland Territorial Council  
Kokrajhar



*05/02/26*  
HANNANULAHMED  
NOTARY, GOVT. OF INDIA  
Guwahati & Barpeta  
Regn.No.-39478

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.

2502

Annexure A

-6-



**STATE EXPERT APPRAISAL COMMITTEE (SEAC): ASSAM**  
(MoEF & CC, GoI)  
**3<sup>RD</sup> FLOOR, STATE POLLUTION CONTROL BOARD, ASSAM,**  
**BAMUNIMAIDAM, GUWAHATI- 781021**  
Email id: [expertappraisalassam@gmail.com](mailto:expertappraisalassam@gmail.com)

24.7.25

Minutes of the 23<sup>rd</sup> Meeting of the State Expert Appraisal Committee (SEAC) held on 5<sup>th</sup> April, 2025 (10 AM to 3 PM) in the Conference Hall, 3<sup>rd</sup> floor, Pollution Control Board, Assam for Evaluation, Examination and Appraisal of the District Survey Reports.

**Names of the Hon'ble Members / Special Invitee / Officials present in the meeting:**

Sl. no.	Name	Designation	Signature
1	Sri Jatindra Sarma, IFS (Retd.)	Chairman, SEAC	Sd/-
2	Dr. Bijoy Sankar Goswami	Member, SEAC	Sd/
3	Dr. Rahul Mahanta	Member, SEAC	Sd/
4	Shri Shantanoo Bhattacharyya	Member, SEAC	Sd/
5	Shri. Arup Barpujary	Member, SEAC	Sd/
6	Dr. Apurba Kumar Das	Member, SEAC	Through VC
7	Dr. Raza Rafiqul Hoque	Member, SEAC	Sd/-
8	Smti. Barnalee Nath	Joint Director, DGM Special Invitee	Sd/-
9	Sri Gokul Bhuyan	Member Secretary, SEAC	Sd/

At the very outset, the Member Secretary, SEAC welcomed the Chairman, SEAC and all the Members of the Committee and the Special Invitee: Joint Director, Directorate of Geology and Mining, Govt of Assam.

By the permission of the Hon'ble Chairman, the Member Secretary asked the DFO, Baksa, Mushalpur (representing the district under the jurisdiction of the Autonomous Council, BTC) assisted by the knowledge partner to make a presentation on the final DSR specially focusing on the points as noted during the courses of *pre appraisal* by the Committee as few vital information were found deficient and lacking as per the guidelines for sustainable mining of minerals including the orders of the Hon'ble NGT and also the Apex Court.

Elaborate presentation has been made with due clarifications as required covering the lacunae as had been pointed out for the district draft DSR.



The major issues of relevance to the DSR, as presented before the august Committee are summarized as under:

1. Baksa district, has proposal for a total of 24 leases, covering 116.308 hectares of area. These comprises of 05 leases of Sand and Gravel, 05 leases are of Sand & Stone, 13 leases are of Sand- Gravel- Stone and 01 lease is of Sand- Gravel, Stone & Ordinary clay.

Further, out of the 24 leases, 10 are identified as existing leases, 04 leases are identified as potential mining zones for permit/grant of lease in near future; 10 are identified as proposed mining leases.

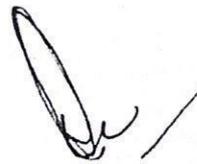
The details of the river bed mine and proposed mine leases are depicted as under:

S. No.	Name of the River	No. of Leases	Kind of Mineral			
			Sand & Gravel	Sand & Stone	Sand Gravel, Stone	Sand Stone & Gravel, Ordinary Clay
1.	Pagladia	4	1	1	2	0
2.	Beki	9	4	1	3	1
3.	Hakua	2	0	0	2	0
4.	Dirring	6	0	1	5	0
5.	Kaldia	2	0	1	1	0
6.	Pallanadi	1	0	1	0	0
	<b>TOTAL</b>	<b>24</b>	<b>5</b>	<b>5</b>	<b>13</b>	<b>1</b>

2. The details of Permitted and Not permitted areas in compliance to NGT direction vide O.A. NO 85/2018 (WZ) dated 30.09.2020 is given below:

Sl no.	Lease name	Status of lease	Area allotted	Area under no mining zone due to						Area to be reduced by	Formation of cluster	Court case if any
				Settlement/road/railway	Heritage site/monument	Meandering	Bridge	ESZ / RF	Berm			
1	Chandrapur Sand Gravel	Existing	4.9	No	No	No	No	No	No	No	No	No

	& Stone Mahal											
2	Diring Sand Gravel & Stone Mahal No-1	Existing	4.1	No	No	No	No	No	No	No	No	No
3	Dawjima Sand & Stone Mahal	Existing	4.98	0.38 ha	No	No	No	Yes (ESZ - 4.98 ha)	No	0.38 ha	No	No
4	Mora Pagladiya Sand Gravel & Stone Mahal	Existing	4.95	0.63 Ha	No	No	No	No	No	0.63 ha	No	No
5	Borikdanga (Bangalisupa) Sand Gravel & Stone Mahal	Existing	4.9	No	No	No	No	No	No	No	No	No
6	Pallanadi Sand & Stone Mahal	Existing	4.98	3.94 ha	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
7	Sunbari Stone & Sand Mahal	Existing	4.68	No	No	No	No	Yes (ESZ - 4.68 ha)	No	No	No	No
8	Pagladia Barikadonga Sand Gravel & Stone Mahal	Existing	4.9	No	No	No	No	No	No	No	No	No
9	Unniguri Sand & Stone Mahal	Existing	4.98	No	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
10	Onthaibari Sand Gravel & Stone Mahal	Existing	4.98	1.18	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
11	North	Propose	4.94	No	No	No	No	No	No	No	No	No




	Padladiya Sand Gravel & Stone Mahal	d										
12	Khagrabari Sand Gravel & Stone Mahal	Proposed	4.9	No	No	No	No	Yes (ESZ - 4.9 ha)	No	No	No	No
13	Pagladiya Sand & Stone Mahal	Proposed	4.95	No	No	No	4.95 ha	No	No	No	No	No
14	Nalzora Sand Gravel & Stone Mahal	Proposed	4.99	No	No	No	No	Yes (ESZ - 4.99 ha)	No	No	No	No
15	Sinari North Sand Gravel & Stone Mahal	Proposed	4.99	No	No	No	No	No	No	No	No	No
16	Sunbari Sand Gravel & Stone Mahal No-A	Proposed	4.98	No	No	No	No	Yes (ESZ - 4.98 ha)	No	No	Yes	No
17	Sunbari Bispani Sand Gravel & Stone Mahal	Proposed	4.95	No	No	No	No	Yes (ESZ - 4.95 ha)	No	No	Yes	No
18	Borikadang Sand, Gravel & Stone Mahal	Proposed	4.90	No	No	No	No	No	No	No	No	No
19	Khagrabari (Mwitabari) SS Mahal	Proposed	4.9	No	No	No	No	Yes (ESZ - 4.9 ha)	No	No	No	No
20	Pub Baramchari Sand & Stone Mahal	Proposed	4.5	1.46 ha	No	No	No	No	No	1.46 ha	No	No
21	Pakhamara Sand & Stone Mahal	Proposed	4.98	No	No	No	No	No	No	No	No	No




3. In compliance to the MoEF&CC Notification dated 25<sup>th</sup> July 2018, in all the 06 rivers, the proposed area of mining is less than 50 percent and the proposal of mining is limited to 2 (two) meter depth of the mineral deposit, keeping its mineable volume to tune of 60 percent in all the proposed mine lease/contract area/permit areas.
4. Cluster provision has been included in Beki River- (i) Sunbari Sand Gravel & Stone Mahal No-A and (ii) Saunbari Bispani Sand Gravel & Stone Mahal, in confirmation with MoEF&CC Notification dated 1st July 2016. The DFO, Baksa has submitted that the final cluster map shall be prepared and get the same certified and approved by the Directorate of Geology and Mining and accordingly shall be submitted to the SEAC/SEIAA, Assam.
5. Environmental sensitivity is taken as the maximum stipulated distance with reference to the AMMCR-2013 and the Order of the Hon'ble NGT- in Appeal No. 03/2020 (WZ) [Original Application No. 85/2019 (WZ)] (I.A. No. 63/2020)].
6. All the 24 mine leases / contract areas / permit areas have been examined based on the environment sensitivity and the individual lease mineable area, permissible for mining in compliance with environmental sensitivity, is arrived at. All the mine lease coordinates are plotted over Geo-referenced map using satellite image LISS IV.
7. DSR has covered the existing mine lease area and Potential area for future mining. The DFO is informed that all such cases pending at SEAC/SEIAA would be evaluated in the light of the same and, if any modification / change is required the same is to be incorporated as per need, shall be prepared in advance and re-submitted based on the recommended/approved DSR.
8. Royalty collected for last 3 years for different minerals is found to be tabulated in order for the district.
9. Mineral Testing Report is submitted in the final DSR report.
10. No mining activity shall be allowed to be carried out / undertaken by any person without Environment Clearance and for any violation the stake holders shall be responsible.
11. The Principal Secretary, BTC, Kokrajhar; the District Commissioner, Baksa and other Regulatory Authorities in the District shall ensure compliance of the CPCB guidelines governing establishment of Brick Kilns and mining of Ordinary Earth by these units.

With the above observations after thorough deliberations, examination and evaluation of the reports and material records, the SEAC is pleased to recommend, in principle, for approval of the final DSR of Baksa District by the SEIAA subject to compliance of the following stipulations which are required to be complied with prior to submission for final approval for Baksa District and the DFO, the Proponent shall duly comply and incorporate the same and place the updated final DSR before the SEIAA.



- A. The replenishment study has been conducted using Sentinel-2/ICESat-2 Imagery for 2019- 2023. The replenishment study should be done on latest LISS -IV (Resolution 5.8 Meters) of recent years (using 1-2 Years old data only).
- B. Foreword, Acknowledgement and Certificate is missing in the DSR which need to be incorporated accordingly.

The meeting ended with vote of thanks to the chair



JATINDRA SARMA, IFS (Retd.)

Chairman

SEAC, Assam

Dated : 29.04.2025

485

Memo No. SEAC.33/2013/Pt.-I/ -A

Copy forwarded to:

- 1) The Special Chief Secretary to the Govt of Assam, Environment and Forest Department, Janata Bhawan, Dispur, Ghty-6 for favour of kind information and necessary action.
- 2) The PCCF and HoFF, Assam, Panjabari, Guwahati-37 for favour of kind information and necessary action.
- 3) The Chairman, State Environment Impact Assessment Authority (SEIAA), Assam for kind information.
- 4) The Principal Secretary, BTC, Kokrajhar for kind information and necessary action.
- 5) The Additional PCCF and CHD, BTC, Kokrajhar for his kind information and necessary action.
- 6) All the Members of the SEAC for their kind information.
- 7) The Member Secretary, State Environment Impact Assessment Authority (SEIAA), Assam for favour of kind information and necessary action.
- 8) The Member Secretary, Pollution Control Board, Assam for his information and requisite action.
- 9) The Director, Directorate of Geology and Mining, Govt of Assam for favour of kind information.
- 10) The Secretary, co-ordination to the Chief Secretary, Govt. of Assam, Dispur, Guwahati -6 with a request for kind appraisal of the Chief Secretary.
- 11) The District Commissioner, Baksa, for favour of his kind information.
- 12) The DFO, Baksa for his information and immediate necessary action. He is requested to submit 5 (five) hard copies of the final DSR after doing the needful and compliance of the stipulations for further action and approval of the recommended final DSR by the SEIAA.
- 13) Office file.



Sri Gokul Bhuyan  
Member Secretary  
SEAC, Assam

**Minutes of Meeting for approval of District Survey Report (DSR) of Minor Minerals of Baksa District held on 28/07/2025.**

The District Survey Report (DSR) of Minor Minerals for of Baksa District as recommended by the SEAC after due evaluation and appraisal was taken up in the meeting of the State Environment Impact Assessment Authority (SEIAA) under Chairmanship of Shri Rajesh Kempri attended by Shri. Ramen Chandra Malakar, Member Secretary of the State Environment Impact Assessment Authority and Dr. Sarat Phukan, Member of the State Environment Impact Assessment Authority for due discussion and approval of final DSR.

It is on record that the Proposal of final DSR was placed before the SEAC by the Baksa District Committee and was appraised and recommended to SEIAA for approval of DSR on 29/04/2025. The same was thoroughly deliberated upon and discussed in the SEIAA meeting dated 28.07.2025.

The following salient points were noted and discussed:

1. The DSR for Minor Minerals is prepared as per the guidelines of the MoEF&CC under notification dated 25.07.2018.
2. Baksa district is having 26 leases covering 116,308 Hectares of area, 5 leases are of Sand & Gravel, 1 leases are of Sand, 4 leases are of Sand & Stone, 14 leases are of Sand, Gravel, Stone, 1 lease is Sand Gravel, Stone & ordinary clay and 1 lease is of Sand, Sand Gravel & Stone.
3. The average depth of deposition of minerals varies from 1.4 m to 1.5 m in various rivers of Baksa. Though there is deposition up to 1.5 m in various river stretches, but as per guideline only 1 m is allowed for mining.
4. **Criteria followed for no- mining zone/ no-go zone:**
  - The Area shall not be recommended for future Quarry / Lease which have distance of 100 meters from any existing railway line Bridge, outer periphery of the defined limits of any village, habitation, National highway, State highway, other roads, Minor Check Dam, Canal/ Tank/ Lake, Ropeway or Ropeway trestle, or Station, Heritage site and Protected Archaeological / historical monuments.
  - The Area shall not be recommended for future Quarry/ Lease which is at 500 meters from any Irrigation structure/ Reservoir & Submergence Area.
  - The Area shall not be recommended for future Quarry up to a distance of 1 Kilometre from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/ Public civil structure (including water intake points) on up- stream side, and ten times (10x) the span of such bridge on downstream side, subjected to a minimum of 250 meters on the up-stream side and 500 meters on the downstream side as envisaged in the AMMC Rules'2013 (amended up to date).
5. Impact on environment due to mining:
  - Land degradation, habitat loss, water pollution, air pollution & Bio diversity loss including impact on riparian ecosystem and aquatic faunal diversity was discussed.

*Chandra*

*[Signature]*

6. Remedial Measures to mitigate the impact of Mining on the Environment
- Removal and utilization of topsoil and management of overburden, reclamation and rehabilitation of land, air pollution, noise pollution, restoration of fauna/ flora was discussed.
7. Plantation and Green Belt Development in respect of leases already granted in the district.
- As per the guidelines of the Central Pollution Control Board (CPCB) and the Ministry of Environment, Forest & Climate Change (MoEF&CC), it is imperative to create a Greenbelt at or around the lease.

**Observations of the State Expert Appraisal Committee (SEAC):**

8. Baksa district, has proposal for a total of 26 leases, covering 116.308 hectares of area. These comprises of 5 leases are of Sand & Gravel, 1 leases are of Sand, 4 leases are of Sand & Stone, 14 leases are of Sand, Gravel, Stone, 1 lease is Sand Gravel, Stone & ordinary clay and 1 lease is of Sand, Sand Gravel & Stone.

Further, out of the 26 leases, 10 are identified as existing leases, 04 leases are identified as potential mining zones for permit/grant of lease in near future; 12 are identified as proposed mining leases.

**The details of the river bed mine and proposed mine leases are depicted as under:**

S. No.	Name of the River	No. of Leases	Kind of Mineral					
			Sand & Gravel	Sand	Sand & Stone	Sand, Gravel, Stone	Sand Gravel, Stone & Ordinary Clay	Sand, Sand Gravel & Stone
1.	Pagladia	4	1	0	1	2	0	0
2.	Beki	10	4	0	1	3	1	1
3.	Hakua	2	0	0	0	2	0	0
4.	Dirring	7	0	1	0	6	0	0
5.	Kaldia	2	0	0	1	1	0	0
6.	Pallanadi	1	0	0	1	0	0	0
	<b>TOTAL</b>	<b>26</b>	<b>5</b>	<b>1</b>	<b>4</b>	<b>14</b>	<b>1</b>	<b>1</b>

*[Handwritten signature]*

*[Handwritten signature]*

1. The details of Permitted and Not permitted areas in compliance to NGT direction vide O.A. NO 85/2018 (WZ) dated 30.09.2020 is given below:

Sl no.	Lease name	Status of lease	Area allotted	Area under no mining zone due to						Area to be reduced by	Formation of cluster	Court case if any
				Settlement/ road/railway	Heritage site/ monument	Meandering	Bridge	ESZ / RF	Berm			
1	Chandrapur Sand Gravel & Stone Mahal	Existing	4.9	No	No	No	No	No	No	No	No	No
2	Diring Sand Gravel & Stone Mahal No-1	Existing	4.1	No	No	No	No	No	No	No	No	No
3	Dawjima Sand & Stone Mahal	Existing	4.98	0.38 ha	No	No	No	Yes (ESZ - 4.98 ha)	No	0.38 ha	No	No
4	Mora Pagladiya Sand Gravel & Stone Mahal	Existing	4.95	0.63 Ha	No	No	No	No	No	0.63 ha	No	No
5	Borikdanga (Bangalisupa) Sand Gravel & Stone Mahal	Existing	4.9	No	No	No	No	No	No	No	No	No
6	Pallanadi Sand & Stone Mahal	Existing	4.98	3.94 ha	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
7	Sunbari	Existing	4.68	No	No	No	No	Yes	No	No	No	No

*[Handwritten signature]*

*[Handwritten signature]*

	Stone & Sand Mahal	g						(ESZ - 4.68 ha)				
8	Pagladia Barikadonga Sand Gravel & Stone Mahal	Existing	4.9	No	No	No	No	No	No	No	No	No
9	Unniguri Sand & Stone Mahal	Existing	4.98	No	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
10	Onthaibari Sand Gravel & Stone Mahal	Existing	4.98	1.18	No	No	No	Yes (ESZ - 4.98 ha)	No	No	No	No
11	North Padladiya Sand Gravel & Stone Mahal	Proposed	4.94	No	No	No	No	No	No	No	No	No
12	Khagrabari Sand Gravel & Stone Mahal	Proposed	4.9	No	No	No	No	Yes (ESZ - 4.9 ha)	No	No	No	No
13	Pagladia Sand & Stone Mahal	Proposed	4.95	No	No	No	4.95 ha	No	No	No	No	No
14	Nalzora Sand Gravel & Stone Mahal	Proposed	4.99	No	No	No	No	Yes (ESZ - 4.99 ha)	No	No	No	No
✓ 15	Sinari North Sand Gravel & Stone Mahal	Proposed	4.99	No	No	No	No	No	No	No	No	No
✓ 16	Sunbari Sand Gravel & Stone Mahal No-A	Proposed	4.98	No	No	No	No	Yes (ESZ - 4.98 ha)	No	No	Yes	No
✓ 17	Sunbari	Proposed	4.95	No	No	No	No	Yes	No	No	Yes	No

✓	Bispani Sand Gravel & Stone Mahal	ed						(ESZ - 4.95 ha)				
18	Borikadang Sand, Gravel & Stone Mahal	Proposed	4.90	No	No	No	No	No	No	No	No	No
19	Khagrabari (Mwitabari) SS Mahal	Proposed	4.9	No	No	No	No	Yes (ESZ - 4.9 ha)	No	No	No	No
✓ 20	Pub Baramchari Sand & Stone Mahal	Proposed	4.5	1.46 ha	No	No	No	No	No	1.46 ha	No	No
21	Pakhamara Sand & Stone Mahal	Proposed	4.98	No	No	No	No	No	No	No	No	No

- In compliance to the MoEF&CC Notification dated 25<sup>th</sup> July 2018, in all the **06 rivers**, the proposed area of mining is less than **50 percent** and the proposal of mining is limited to **2 (two) meter depth** of the mineral deposit, keeping its mineable volume to tune of **60 percent** in all the proposed mine lease/contract area/permit areas.
- Cluster provision** has been included in Beki River- (i) Sunbari Sand Gravel & Stone Mahal No-A and (ii) Saunbari Bispani Sand Gravel & Stone Mahal, in confirmation with MoEF&CC Notification dated 1st July 2016. The DFO, Baksa has submitted that the final cluster map shall be prepared and get the same certified and approved by the Directorate of Geology and Mining and accordingly shall be submitted to the SEAC/SEIAA, Assam.
- Environmental sensitivity is taken as the maximum stipulated distance with reference to the AMMCR-2013 and the Order of the Hon'ble NGT- in Appeal No. 03/2020 (WZ) [Original Application No. 85/2019 (WZ)] (I.A. No. 63/2020)].
- All the **26 mine leases / contract areas / permit areas** have been examined based on the environment sensitivity and the individual lease mineable area, permissible for mining in compliance with environmental sensitivity, is arrived at. All the mine lease coordinates are plotted over Geo-referenced map using satellite image LISS IV.

*[Handwritten signature]*

*[Handwritten signature]*

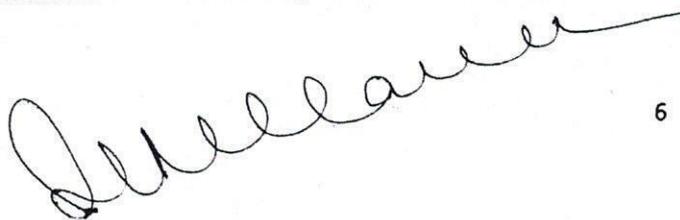
6. DSR has covered the existing mine lease area and Potential area for future mining. The DFO is informed that all such cases pending at SEAC/SEIAA would be evaluated in the light of the same and, if any modification / change is required the same is to be incorporated as per need, shall be prepared in advance and re-submitted based on the recommended/approved DSR.
7. Royalty collected for last 3 years for different minerals is found to be tabulated in order for the district.
8. Mineral Testing Report is submitted in the final DSR report.
9. No mining activity shall be allowed to be carried out / undertaken by any person without Environment Clearance and for any violation the stake holders shall be responsible.
10. The Principal Secretary, BTC, Kokrajhar; the District Commissioner, Baksa and other Regulatory Authorities in the District shall ensure compliance of the CPCB guidelines governing establishment of Brick Kilns and mining of Ordinary Earth by these units.

With the above observations after thorough deliberations, examination and evaluation of the reports and material records, the SEAC is pleased to recommend, *in principle*, for approval of the final DSR of Baksa District by the SEIAA subject to compliance of the **following stipulations which are required to be complied with prior to submission for final approval for Baksa District and the DFO, the Proponent shall duly comply and incorporate the same and place the updated final DSR before the SEIAA.**

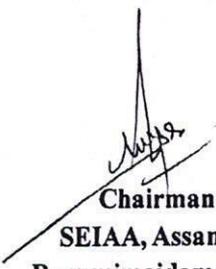
- A. The replenishment study has been conducted using Sentinel-2/ICESat-2 Imagery for 2019- 2023. The replenishment study should be done on latest LISS -IV (Resolution 5.8 Meters) of recent years (using 1-2 Years old data only).
- B. Foreword, Acknowledgement and Certificate is missing in the DSR which need to be incorporated accordingly.

After perusal of the observations and recommendations of the SEAC, due discussions and deliberations, SEIAA unanimously decide to **Approve the recommended District Survey Report** of Baksa District with the following observations:

1. i. Reply against A deficiency is enclosed at page no. 141.  
iii. Reply against B deficiency is enclosed in final District Survey Report.
2. The DFO, Baksa Division submitted mineral testing report and found satisfactory.



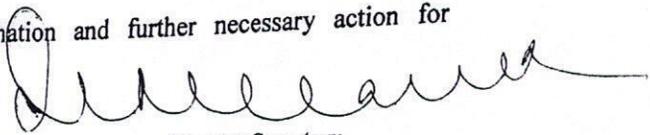
3. The Final DSR of Baksa covers River Bed Minerals consisting of Sand & Gravel, Sand, Sand & Stone, Sand, Gravel, stone, Sand Gravel, Stone & ordinary clay and Sand, Sand, Gravel & Stone
4. Replenishment study of pre monsoon and post moon season are incorporated in the final DSR of Baksa.
5. Environmental sensitivity / siting criteria have been identified keeping in view the various NGT Orders requiring compliance and the AMMCR' 2013 (as amended up to date).
6. Each mine lease has been checked for Environmental sensitivity /siting criteria.
7. Go Zone / Mining Area and No-Go Zone / Non-Mining area have been identified.
8. Total mining proposed in Single River is less than 50-60 percent of the river area along with the depth limitation of up to 1 Meter. Potential mining quantity is considered as 60 percent of the total volume in confirmation to the MoEF&CC Notification of 25<sup>th</sup> July 2018.
9. High resolution satellite image has been used to prepare maps, existing & proposed mine lease area.
10. All the mine leases have been looked from the cluster perspective and the Final DSR have identified 01 Clusters.
11. District committee and the Knowledge partner have confirmed the compliance of the Sustainable Sand Mining Guidelines – 2016, Enforcement and Monitoring Guidelines for Sand Mining -2020, MoEF&CC Notification of 01.07.2016 (for Cluster), MoEF&CC Notification of 25.07.2018 for DSR preparation and various NGT Orders from time to time.
12. The Final Cluster map/ certificate shall be prepared and get the same approved by the Directorate of Geology and Mining department, Assam before submission of the application for prior Environment Clearance.

  
**Chairman**  
**SEIAA, Assam**  
**Bamunimaidam -21**  
 Dated : 5 .08. 2025

Memo No. SEIAA.3921/2024/Pt.-1/649 -A  
 Copy to:

- 1) The Special Chief Secretary (Forest) to the Govt of Assam, Environment and Forest Department, Janata Bhawan, Dispur, Ghty - 6 for favour of kind information .
- 2) The PCCF and HoFF, Assam, Panjabari, Guwahati - 37 for favour of kind

- information.
- 3) The Chairman, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
  - 4) The Director, Directorate of Geology and Mining, Govt of Assam for favour of kind information.
  - 5) The District Commissioner, Baksa district for favour of kind information.
  - 6) The Member Secretary, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
  - 7) The Member Secretary, State Pollution Control Board, Assam for favour of kind information.
  - 8) The DFO Baksa for kind information and further necessary action for compliance of the observations.
  - 9) Office copy



Member Secretary  
SEIAA, Assam  
Bamunimaidam - 21

2516

Answered

20-



03/06/25

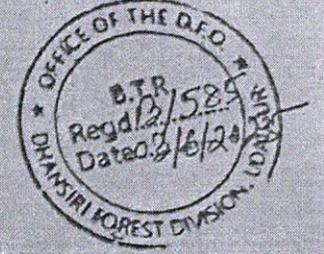
OFFICE OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA  
BAMUNIMAIDAM, GUWAHATI-21.

No. SEIAA.3921/2024/30/507

Dated. 16/05/2025

From,  
The Member Secretary,  
SEIAA, Assam  
Bamunimaidam-21, Guwahati - Assam

To,  
The Divisional Forest Officer / Member Secretary,  
DSR, Committee, Udalguri – Assam.



Sub: Approval of District Survey Report of Udalguri District – reg.

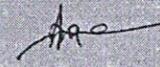
Sir,

With reference to the subject cited above, it is to inform you that the final District Survey Report (DSR) was duly considered by the SEIAA on 13/05/2025 for deliberation and discussion. The SEIAA unanimously decided to approve the District Survey Report of Udalguri District with the observations made by the SEAC/ SEIAA for due Compliance.

The approved copy of the DSR, duly authenticated, is enclosed to place in public domain by uploading in the Website of the District and a future reference.

Encl: As stated above,

Yours faithfully

  
Member Secretary  
SEIAA, Assam  
Bamunimaidam -21  
Dated. 16/05/2025

Memo No. SEIAA.3921/2024/30/507

Copy to:

- 1) The Special Chief Secretary (Forest) to the Govt of Assam, Environment and Forest Department, Janata Bhawan, Dispur, Ghty - 6 for favour of kind information .
- 2) The PCCF and HoFF, Assam, Panjabari, Guwahati - 37 for favour of kind information.
- 3) The Principal Secretary, BTC, Kokrajhar for favour of kind information.
- 4) The Chairman, State Environment Impact Assessment Authority (SEIAA), Assam for favour kind information.
- 5) The Chairman, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 6) The Director, Directorate of Geology and Mining, Govt of Assam for favour of kind information.
- 7) The District Commissioner, Udalguri district for favour of kind information.
- 8) The Member Secretary, State Expert Appraisal Committee (SEAC), Assam for favour of kind information.
- 9) The Member Secretary, State Pollution Control Board, Assam for favour of kind information.
- 10) The DFO, Dhansiri Division for kind information and further necessary action for compliance of the observations.
- 11) Office copy

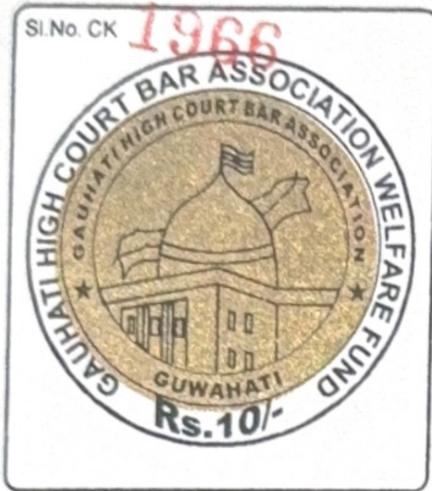
Member Secretary,  
SEIAA, Assam  
Bamunimaidam -21

SL. No. **644010**

DISTRICT:

**VAKALATNAMA****THE GAUHATI HIGH COURT, AT GUWAHATI**[ THE HIGH COURT OF ASSAM, NAGALAND,  
MIZORAM & ARUNACHAL PRADESH ]O.A NO 132 OF 2028Atanu Borborkeur

VERSUS

Union of India and OrsAPPELLANT  
PETITIONERRESPONDENT  
OPPOSITE-PARTY

Know all men by these presents that the above named Secretaries, BCU (R-15)  
do hereby nominate, constitute and appoint Sri/Smti. A.K. Bhaan, B. Bhaan, N. Choudhury, A. Khend, A. Sharma,  
N.R. Sharma, P. Bhowmik, P. Kashyap, B. Bora. Advocate and such of the undermentioned Advocates as shall  
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter  
noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection  
including depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me/us and  
on my/our behalf and I/We agree to ratify and confirm all acts to be done by the said Advocates as mine/ours  
for all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to  
appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 5<sup>th</sup> Day of February '26.

PRASHANTA KUMAR GOSWAMI (Sr.)  
DILIP PRASAD CHALIHA (Sr.)  
SMT. KUNTALA DEKA  
BISHNU PRASAD  
GOLAP SARMA  
PRABIN KUMAR DAS  
SATYENDRA PRASAD DEKA  
MS. USHA BARUAH (Sr.)  
NABIN CHANDRA DAS (Sr.)  
ANIL KUMAR BHATTACHARYYA (Sr.)  
HEM KANTA SARMA  
ANUP KUMAR DAS (Sr.)  
BIJON CHANDRA DAS (Sr.)  
RAM LAL YADAV  
ATUL CHANDRA BURAGOHAIN (Sr.)  
MUYEEDUZ ZAMAN AHMED (Sr.)  
RONENDRA PRASAD KAKOTI (Sr.)  
JAI PRAKASH SHARMA  
SAILEN KUMAR BARKATAKI  
MS. BINOYA DUTTA (Sr.)  
RAMESH KUMAR JAIN  
PRANABANANDA PATHAK (Sr.)  
DR. HAREN DAS (Sr.)  
SAMSUL HUDA  
CHAITANYA BARUAH (Sr.)  
ATUL CHANDRA SARMA (Sr.)  
NADIRUZZAMAN AHMED  
GAJA NANDA SAHEWALLA (Sr.)  
MS. REKHA CHAKRAVORTTY  
MRS. JHARANA BORAH  
DILIP KUMAR DAS (Sr.)

PRADIP KHATANIAR  
MS. KALPANA YADAV  
DR. BHAGAWATI PRASAD TODI (Sr.)  
MRS. KALYANEE BHATTACHARYYA  
AJIT KUMAR BARPUJARI  
SHYAM SUNDAR SHARMA (Sr.)  
SINGESHWAR PRASAD ROY  
KIRAN KUMAR BHATRA  
RAM PRASAD SHARMA (Sr.)  
SUBHAS CHANDRA BISWAS  
PARESH CHANDRARAYMEDHI  
UTPAL DAS (I)  
DR. SHYAM SUNDAR HARLALKA  
DINDAYAL AGARWALA  
KAMAL AGARWAL (Sr.)  
MD. SAMNUR ALI  
VINOD KUMAR BHATRA  
ARUP CHANDRA BARBORA (Sr.)  
PRADIP KUMAR KALITA (Sr.)  
MRS. MRINALINI B. DUTTA CHOUDHURY  
PROMODE CHANDRA GOSWAMI  
APURBA SARMA (I)  
KAMRUL H. (SALIM) CHOUDHURI (Sr.)  
APURBA KUMAR PURKAYASTHA  
ASHIS DAS GUPTA (Sr.)  
VIJAY HANSARIA (Sr.)  
BALINDRA NATH SARMA  
DR. JAHAR LAL SARKAR  
RAM CHANDRA SANCHATI  
SISIR DUTTA (Sr.)  
CHENI RAMBORAH

DR. PRADIP KUMAR GOSWAMI (I)  
NILMANI SEN DEKA  
MURALIDHAR SAHEWALLA  
HUSSAIN ALI SARKAR  
BINOD KUMAR JAIN  
CHINMOY CHOWDHURY (Sr.)  
SKH. NOOR MAHAMMAD  
DEBESH CHANDRA CHAKRAVARTY  
GIRISH MISHRA  
JOGINDER SINGH (Sr.)  
BHABEN BHUSAN NARZARI (Sr.)  
PRAFULLA KUMAR MAHANTA  
NASIMUDDIN AHMED  
MANORANJAN DAS  
BINOD CHANDRA PATHAK  
MD. FAZLUL HAQUE LASKAR  
MS. MILLIE HAZARIKA (Sr.)  
SAURAV KATAKI  
HAFIZ RASHID AHMED CHOUDHURY (Sr.)  
BENUDHAR DAS  
MRS. REETA BARBORA  
PRADIP DAS  
MD. MIZAZUR HAQUE RAJBARBHUYAN  
JAHANARA BEGUM KHARBIH  
SHYAMAL SUNDER GOSWAMI  
KRISHNA KANTA MAHANTA (Sr.)  
JAGADISH SARMA  
PRADIP SEN DEKA (Sr.)  
KALYAN PRAKASH PATHAK (Sr.)  
DIGANTA DAS (Sr.)  
MRS. BANDANA ACHARYA

DILIP CHOUDHURY  
LAKSHESWAR TALUKDAR  
SHREE PRAKASH MAHANTA (Sr.)  
HASIBUR RAHMAN (Sr.)  
A. K. MAHESWARI  
NILMONI GOSWAMI  
DR. ZOII NATH SARMAH  
MS. BHARATI DEVI  
KARUNA KANTA DEY  
GIRIJAKUMAR DUTTA  
BHARADWAJ MRINAL CHOUDHURY  
KUMUD BARUAH  
APURBA KUMAR SHARMA (Sr.)  
NAZRUL ISLAM  
RAJIB BORUAH  
KAMAL NAYAN CHOUDHURY (Sr.)  
MRS. ABHA BHATTACHARYYA  
ABANI KUMAR THAKUR  
AJIT CHANDRA MAHANTA  
MS. BHUMIKA CHOUDHURY  
DINESH KUMAR MISRA (Sr.)  
DR. ASHOK KUMAR SARAF (Sr.)  
DR. RAMESH CH. BORPATRAGOHAIN (Sr.)  
MD. ALI SHEIKH  
GURU PADABHOWMICK (Sr.)  
PRADIP K. GOSWAMI (II)  
SANJOY MITRA  
MS. KALYANI DEVI  
PARAMANANDA TALUKDAR  
MANABENDRA NATH (Sr.)  
DWIPENDRA KUMAR KOTOKY

*Karmadev Borah*  
**Secretary**  
Bodoland Territorial Council  
Kokrajhar

(15)

HANITA CHOUDHURY  
 BOBBI SHARMA  
 WAGATA SHARMA  
 ANKONA BARUA  
 MUSLIMA MALIK  
 SM DAS  
 SHA PARASOR  
 TOSH KUMAR BEHARA  
 SAGAR JYOTI BARUAH  
 PRASHANTA GOGOI  
 DEBASISH GOSWAMI  
 SUTAPA DAS  
 MONISHAAL ZERIN  
 ABHILEKH DEKA  
 RINKU SARMA  
 BIRAN BORAH  
 GAURI GOSWAMI  
 RANENDRA TALUKDAR  
 JYOTISHMAN DAS  
 MAMATAZ BEGUM  
 SURAJIT DEWRI  
 LAKHAN SOREN  
 SHYAMOLIMA DUTTA  
 BINITA CHAUHAN  
 WISHES SHARMA  
 BUJITA SARMA  
 DIKHITA BORAH  
 SANJAY KUMAR ROY  
 PRIYA DUTTA  
 SHAPNAKHI DEVI  
 HIROK JYOTI SAIKIA  
 NIZADUT ZAMAN  
 ANISHA SARMA  
 PROTIVA BORAH  
 BISHAKHA BORAH  
 TONMOY DUTTA  
 BARANYAMOY SARMA  
 CHIMI SAIKIA  
 SOMARJIT SAIKIA  
 SUVANSU BORAH  
 JOSEPH MANGSUAN HAO  
 NEHA NAND SHARMA  
 RAGHAV SARMA  
 PROBIN HAZARIKA  
 PRITAM CHAKRABORTY  
 MD. AKHIRUL ISLAM  
 SUKANYA BORA  
 MEHBOB KHAN  
 ABHINABA BORA  
 MD TOUSEEF ARMAN  
 TANMOY PURKAYASTHA  
 NEELAM CHANDRAKATH HAZARIKA  
 JAHNABI BEZBARUAH  
 GITARTHA LACHIT BORA  
 MIDUSMITA DEORI

JYOTIRMOY MAHANTA  
 MAMONI KHATONIAR  
 PRINCE WAZIMA MAJUMDAR  
 PANKAJ DAS  
 LACHIT DEKA  
 SAGAR DUSAD  
 RUKMINI BORUAH  
 BASAB DEY  
 NIVEDITA DUTTA  
 SAGAKPAM ARAVIND SINGH  
 SUMONA DEB  
 MINAKSHI DEKA  
 RATNA DEEP GUPTA  
 HAMIDUZ ZAMAN  
 SAURAV KUMAR KASHYAP  
 MRIGANKA KASHYAP  
 FARHANA AHMED  
 REKIBULALOM  
 SIBA BARMAN  
 HARI KRISHN DEORI  
 RAFIQULLAH AHMED MAZUMDER  
 ANKITA DAS  
 MOHIBUL HOQUE  
 SAMAINA DAIMARY  
 NITIN KHERA  
 BENUDHAR NATH  
 JITENDRA DAS  
 DEBABRAT SAIKIA  
 SABINA AHMED  
 GOODIP DUTTATRAY  
 AINU ROY CHOUDHURY  
 DEBAJIT REGON  
 MOHINI TIWARI  
 SURJIT SINGH  
 NARENDRA NARAYAN DAS  
 DENIM BARUAH  
 UPASANA SWARGIARY  
 MOMEY PAUL  
 MANOJ KUMAR NATH  
 DEEP JYOTI SHARMA  
 MINTU KALITA  
 NAZNEEN BEGUM  
 BIPLOV HAZARIKA  
 SHAHIN AFRIHA AKHTAR  
 HANSRAJ SAIKIA  
 BINNY RAJ SAH  
 DARAK ULLAH  
 PALLAB DEKA  
 DEEMI RABHA  
 MASUM BAIG  
 HEMEN DAS  
 MD. AMINUR RAHMAN  
 PRATEKSHA SARMA  
 SWAGAT BANIKYA  
 SADDAM HUSSAIN

PRIYANKA DEY  
 RIMJIM KALITA  
 SUSHMITA BHUYAN  
 SEMI DEV  
 MONURAMA GOGOI  
 SAIDULALOM  
 RUPJYOTI DAS  
 SARMISTHA CHOUDHURY  
 FIZA BEGUM  
 SAMSULALAM HUSSAIN  
 DHRUBA JYOTI HALOI  
 LAKHI HANDIQUE  
 NISHKARSH KOTHARI  
 JOON MONI BAISHYA  
 JUTIKA KALITA  
 MOTIBUR RAHMAN  
 SADDAM HUSSAIN (I)  
 NILANJANA PAUL  
 MEGHNA KALITA  
 ANSHUMAN THAKURIA  
 ROMA ENGTIPI  
 VIPAN KUMAR  
 KALYANI DEY  
 NISHA K PODDAR  
 SAHBAZ AHMED  
 SAHIDUL ISLAM AKAND  
 SAYANTAN KAR GUPTA  
 GEETALI BHUYAN  
 BANSURI PODDAR  
 SUHAG CHAKRABORTY  
 ASHIQUE MD SIDDIQUE  
 MUNMI BORUAH  
 PUJA DAS  
 Udit RONGPI  
 NAYANJIT KONWAR  
 ANGSHUMAN GAYAN  
 SAHEEL NAWAZ MAGI  
 BENAZIR ISLAM  
 SAPTA JOY CHOUDHURY  
 RIPON HAZARIKA  
 ANUPAM BRAHMA  
 JESMINA YASMIN  
 HUNMONI KALITA  
 RAJASHREE DEVI  
 TORALI SENABAYA DEORI  
 JEHANGIR IFTEKHAR AHMED  
 TATHAGATA DUTTA  
 JURI BAISHYA  
 AMRIT NATH  
 NAVAJIT GHOSH  
 UTTAM GHOSH  
 MONIMA PARBIN  
 BANASHREE BARMAN  
 SWAGATA SAIKIA  
 DHRITI CHAUHAN

NAYANMONI KALITA  
 MILTON CHOUDHURY  
 ANGSHUMAN DEKA  
 ABU KOPI HANNAN  
 NURJAMAL  
 HASIBA GUL DAISY  
 RAJIA BEGUM  
 ZAKIR HUSSAIN  
 PARTHAJIT DEV CHOUDHURY  
 BIKASITA KRISHNA  
 MD MEMON AHMED  
 JATINDRA PRASAD BARUAH  
 SHAHEED AHMED ALOMGIR  
 VIBEK BASFOR  
 ADRITA BHUYAN  
 MAYOURANKHI DEKA  
 DIPJYOTI SARMAH  
 ZAKIR HUSSAIN (I)  
 DIPSIKHA BORUAH  
 SABANA YESMIN  
 BARNALI SAHA  
 SANGITA RANI KALITA  
 CHANDRANEEL DHAR  
 RIJUANA BEGUM  
 THAIKHO SIMON  
 BIMAN BHARALI  
 DHEERAMANI DAS  
 ABDUL RAHMAN  
 PALLAB SAIKIA  
 ANANYA GOGOI  
 HRIDAY CH SARMA  
 PRAYKHAYAT JYOTI SARMAH  
 BIMAL KUMAR DAS  
 DEBU SARKAR  
 RIMA DEB  
 MONDIRA BORUAH  
 MRINALJYOTI BORDOLOI  
 SEWALI DIHINGIA  
 KAMAKSHI SAIKIA  
 KANKANA BARMAN  
 JYOTISMITA KAKATI  
 ROHANJIT BARMAN  
 MONIKA BHOJAK  
 TARIQUE AZIZ CHOUDHURY  
 NAZMA AKHTER  
 JULEE SAIKIA  
 AVINASH RANJAN DEKA  
 PIJUSH SARMAH  
 RAJDIP BARUA  
 NIKUNJALATA RABHA  
 LUNA SARANIA  
 ARKNABH RAJKHOWA  
 RENU BHATTARAI  
 PRIYANKUSH JYOTI DAS  
 HARSHADITTYA ROY DAS  
 MEENA KUMARI SHARMA

Received from the executant,  
 satisfied and accepted

Mr/Ms... *Barnali Bhuyan (J. Akh)* will lead  
 me/us in the case

And Accepted

*Anan Ku Bhu.*  
 Advocate

Advocate

*Nirmala  
 Chandhy.*  
 Advocate

*Angshuman  
 Bhuyan*  
 Advocate

*Pranavi  
 Bora.*  
 Advocate

*Pratik  
 Bhuyan*  
 Advocate

Advocate

And Accepted

Advocate

*Niranjana*  
 Advocate